



2025:DHC:6682-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 11947/2025

SOMPAL

.....Petitioner

Through: Mr. Vishal Kumar Singh, Adv.
with Petitioner in Person

versus

UNION OF INDIA AND ORS.

.....Respondents

Through: Ms. Ekta, Mr. Gopesh Jindal
and Ms. Diksha Dharia, Advs. for UOI

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

08.08.2025

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C. HARI SHANKAR, J.

1. Prayer clause in this writ petition reads thus:

“In view of facts and circumstances stated above, it is most respectfully prayed that this Hon'ble Court be pleased to:-

(i) Issue writ of mandamus directing the respondent No.5 to decide the representations dated 15.12.2023 made by petitioner particularly on the aspect of resignation from service by which the petitioner can take better treatment for his injury on his back and knees while on duty with National Disaster Response Force.

(ii) Conduct a COURT OF INQUIRY about the on duty injury on back and left knee of the petitioner and about the allegations made by the petitioner in representation dated 15/12/2023 at ITBP HQ Level.

(iii) To direct the respondents to grant the post



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retirement benefit, along with all consequential benefits and with the arrears & interest @12% per Annum w.e.f. the date of discontinuation, viz 01.04.2024.

(iv) Pass any such other orders as it may deem fit to this Hon'ble Court in the facts and circumstances of the case,”

2. Learned Counsel for the respondents’ points out that first prayer in this petition is infructuous as the representation dated 15 December 2023 stands rejected by order dated 5 November 2024. No challenge has been made to the said order.

3. Accordingly, we dispose of this petition reserving liberty with the petitioner to challenge the order dated 5 November 2024, if so advised, in accordance with law.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

AUGUST 8, 2025/AR